

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
3<sup>rd</sup> & 4<sup>th</sup> Floor, Chanderlok Building, 36 Janpath, New Delhi 110 001  
(Tele No.23353503 FAX No.23753923)

No.L-7/145/(160)/2008-CERC

Dated 21<sup>st</sup> March, 2011

**PUBLIC NOTICE**

**Subject: Draft Amendment to Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2011**

In exercise of powers conferred under Section 178 of Electricity Act, 2003 (the Act), the Commission has made the draft regulations to amend the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009. The draft regulations along with an explanatory memorandum are annexed to this notice and can also be downloaded.

2. Notice is hereby given under sub-section (2) of Section 178 of the Act read with Section 23 of the General Clauses Act, 1897 that comments/suggestions/ objections on the draft regulations may be sent to the undersigned latest by 31<sup>st</sup> March, 2011.

3. The comments / suggestions / objections received after the stipulated date in the Commission's office may not be considered while finalizing these regulations.

Sd/-  
(Rajiv Bansal)  
Secretary